

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-102(PB)/2017**

**IN THE MATTER OF:**

DBS Bank Ltd. .... Applicant/Petitioner  
Vs.  
Edu Smart Service Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Darpan Wadhwa, Sr. Counsel  
Ms. Padmaja Kaul, Mr. Umang Singh,  
Ms. Vishakha Gupta, Advocates

For KB Educational Services  
Pvt. Ltd. : Mr. Rajeev Ranjan, Advocate

For the Resolution Professional: Mr. Sumesh Dhawan, Ms. Vatsala Kak,  
Ms. Jasvin Dhama, Advocates

**ORDER**

**CA No. 366(PB)/2017**

Notice of the application for 2<sup>nd</sup> November, 2017.

Learned Counsel for the respondent accepts notice and prays for some time to file reply. Let the reply be filed within a week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 2<sup>nd</sup> November, 2017.



**CA No. 367(PB)/2017**

Notice of the application for 2<sup>nd</sup> November, 2017.

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Learned Counsel for the respondent accepts notice and prays for some time to file reply. Let the reply be filed within a week with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 2<sup>nd</sup> November, 2017.

—Sd—

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

—Sd—

**(DEEPA KRISHAN)  
MEMBER(TECHNICAL)**

13.10.2017  
V. Sethi